GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification No. 31/2021-Customs

New Delhi, the 31st May, 2021

G.S.R. (E)...- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), read with section 141 of Finance Act, 2020 (12 of 2020), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 28/2021-Customs, dated the 24th April, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 286(E), dated the 24th April, 2021, namely:-

In the said notification,-

(a) in the Table, after S.No. 18 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

<table>
<thead>
<tr>
<th>(1)</th>
<th>(2)</th>
<th>(3)</th>
</tr>
</thead>
<tbody>
<tr>
<td>“19.”</td>
<td>29 or 30</td>
<td>Amphotericin B.”;</td>
</tr>
</tbody>
</table>

(b) in paragraph 2, for the figures, letters and word “31st July, 2021”, the figures, letters and word “31st August, 2021” shall be substituted.

[F.No. CBIC-190354/37/2021-TO(TRU-I)-CBEC(Pt-I)]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note: The principal notification No. 28/2021-Customs, dated the 24th April, 2021 was published in the Gazette of India, Extraordinary vide number G.S.R. 286(E), dated the 24th April, 2021.